

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

OA. 1312 of 1997

Date of Order: 05.01.98.

SINGLE BENCH

Present: Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.

SMT. NANDITA BANERJEE & ORS.

-VS-

UNION OF INDIA & ORS.

For the petitioners: Mr. Samir Ghosh, counsel.

For the respondents: Mrs. U. Sanyal, counsel (Official)
Mr. B.C. Sinha, counsel (Private)

O R D E R

I have heard the 1d. counsel appearing ~~appearing~~ for the petitioners and the 1d. counsel appearing for the Official respondents.

Division Bench in Court no.1 is not sitting to-day.

Mrs. Sanyal, 1d. counsel, undertakes to file power on behalf of the respondent no.1 and 2 within 2 weeks for which leave is granted. Mr. Sinha, 1d. counsel, appeared for the private respondent without, however, filing any power.

The application is admitted for adjudication. Reply be put in within 6 weeks and rejoinder, if any, to be put in 2 weeks thereafter. The impugned appointment in respect of the private respondent, will abide by the result of this application.

Plain Copy of this Order be given to both the parties.


(S.N. Mallick)
Vice-Chairman.